

ITEM NO.21

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 14850/2024

(Arising out of impugned final judgment and order dated 31-07-2024 in CRLMC No. 5833/2024 passed by the High Court of Delhi at New Delhi)

RAKESH WALIA

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR.

Respondent(s)

(FOR ADMISSION and IA No.247081/2024-EXEMPTION FROM FILING O.T.)

Date : 05-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Ashwani Kumar Dubey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 06-12-2024.

Apart from normal mode of service learned counsel for the petitioner is permitted to serve the respondents by dasti also.

(CHANDRESH)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)